

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 102
(IB)-863(PB)/2020

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Essar Power M.P Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Ms. Misha, Mr. Siddhant Kant, Mr. Nikhil Mathur, Advs.

For the respondent

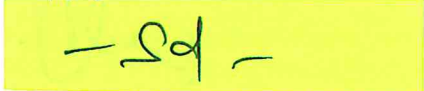
Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Himanshu Satija, Mr. Nishant Rao, Advs.

ORDER

Reply by the respondent shall be filed within a week hereof with a copy in advance to the counsel for the petitioner. Both sides shall file written submissions before next date of hearing.

List for final hearing on **29.09.2020**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)